

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P. (S) No. 2352 of 2020

Abdul Kafi. ... ..Petitioner

-Versus-

The State of Jharkhand & Ors. ... ..Respondents

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**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**

**(Through: Video Conferencing)**

For the Petitioner : Mr. Rajendra Krishna, Advocate.

For the Respondents : Mr. Om Prakash Tiwari, Advocate.

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**03/ 25.03.2021**

Learned Counsel for the petitioner Mr. Rajendra Krishna assails the impugned order on the ground that the same has been issued without taking into consideration the ingredients of Rule 43 (b) of the Bihar Pension Rules and whether the same is applicable in the case of petitioner or not ?

Let specific reply to paragraph No.18 of the counter-affidavit be filed mentioning therein as to whether Rule 43 (b) of the Pension Rules is applicable in the case of the petitioner and what pecuniary loss has been caused to the State.

Let the affidavit be filed within a period of two weeks.

Till then interim order passed on 05.11.2020 shall remain in force.

**[Dr. S.N.Pathak, J.]**

P.K.S.